IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

CP.16/95 in OA.928/91

dt.26-12-96

Between

- 1. D. Koteswara Rao
- 2. P. Sitarama Rao
- 3. Ch. Nageswara Rao
- 4. G. Brahmananda Rao
- MVS Sambamurthy
 Ch. Rangaswamy
- 7. MV Subba Rao
- 8. D. Pushkara Rao

: Applicants

and

t. Sri SC Mahalic Director General Dept. of Posts Govt. of India, New Delhi

2. Sri D. Parthasarathy Chief Post Master General AP Circle, Hyderabad

: Respondents

Counsel for the applicants

: P.B. Vijayakumar Advocate

Counsel for the respondents

: NV Raghava Reddy SC for Central Govt.

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN WILL

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

CP.16/95 in OA.928/91

Judgement

Oral order (per Hon. Mr. Justice M.G. Chaudhari, VC)

Mr. Durga Rao for Mr. P. B. Vijaya@Kumar. Mr. W. Satyanarayana holding for Mr. N.V. Raghava Reddy, for the respondents.

Mr. Satyanarayana produces a copy of order No.ST/SBCO/ Misc.95 dated 9-2-96 issued by CPMG, AP Circle, which shows that applicants 1, 2, 4, 5, 6, 7 and 8 have been promoted under TBOP Scheme with effect from 1-8-1991 consistently with the directions in the original order. On instructions, Mr. W. Satyanarayana takes in so far as original applicant No.3 Mr. Nageswara Rao is concerned, he was not found eligible If that be the ground then respondents were for promotion. required to inform the said applicant accordingly. Even though it maybe assumed that ordinarily he must have been A-o informed. We, however, direct the respondents to inform him (A3) that (he) was not promoted on such ground; as may have been considered to treat him ineligible within a period of four weeks from today unless the said applicant was already served with a communication. If the said applicant would have any grievance in that respect he would be required in the first depositionental instance to file representation and if necessary to adopt such legal remedies as he may be advised in law only thereafter. Such a question cannot be envisaged in the CP.

CP is accordingly@disposed of.

(H. Rajendra Prasad) Member (Admn.) (M.G. Chaudhari) Vice Chairman

Dated : December, 26, 96 Dictated in Open Court

y legal V.

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CP. 16/95 in OA, 928/91.

Copy to:-

- Sri S.C. Mahalic, Director General, Deppart of 90sts, Govt. of India, New Delhi.
- 2. Sri D. Parthasarathy, Chief Post Master General, A. P. Circle, Hyd.
- 3. One copy to Mr.P.B.Vijayakumar, Advocate, CAT. Hyd.
- 4. One copy to Mr.N.V.Raghava Reddy,SC for Central Govt.CAT.Hyd.
- 5. One copy to Mr.P.B. Vijayakumrar, Advocate, CAT. Hyd.
- 6. One copy to Mr.N.V.Raghava Reddy,SC for Central Govt.CAT, Hyd.
- 5. One copy to Library.CAT.Hyd.
- 6. One spare copy.

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APPROVED BY

I ONL CHATRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'SEE MR.JUSTICE M.G.CHAUDHART VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD MEMBER(ADMN)

Dated: Jo-K

-199

CADER / JUDGMENT

M.A./R.A/C.A. No.

CP-16/75

O.A.No.

(W.P.

Aimitted and Interim Directions issued.

Allowed.

D'sposed of with directions

D'smissed.

Dismissed as withdrawn.

Dismissed for default.

Irdered/ e jected.

No order at to coms.

pvm.

केन्द्रोय प्रणासिक संधिकरण Central Administrative Tribunal दिवल (DECFATCH

10 JAN 1997 18mg

हॅर ग्रहाद न्यायपीठ HYDRKABAD IMINCH CP.16/95 in OA.928/91

dt. 26 December, 96

Judgement

Oral order (per Hon. Mr. Justice M.G. Chaudhari, VC)

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> ERVIPTED TO BE TRUE COP COURT OFFICER कृत्सीय प्रवासनिक अधिकारण हैदराबाद स्थाबर्वाठ HYBERABAD BENCH

স্থানিত হবি

प्रत नम्याः स्यान्या दिन

Section Officer (1)